Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 13.06.2013

The meeting No.11/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 13.06.2013 in Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri V.K. Kohli, Dy. Director	R.O., TC, Noida
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.11/AM-14 dated 13.06.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

Case No.:7/7/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:11/84-ALC3/2013 13.06.2013	Status: Deferred
HQ File :01/84/050/00025/AM14/	RLA File :03/95/040/00937/AM13/	Lic.No/Date:0310728788 19.03.2013	Defer Date: 11.07.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite

comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.07.2013.

	Case No.:2/7/84-ALC3/2013		1	Status: Deferred
$\ _2$	HQ File :01/84/050/00020/AM14/		Lic.No/Date:3010093062 01.04.2013	Defer Date: 11.07.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 11.07.2013.

	Case No.:3/7/84-ALC3/2013	Party Name: BHARAT FASHIONS & APPARELS	Status: Deferred
$\ _3$	HQ File :01/84/050/00021/AM14/		Defer Date: 04.07.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 04.07.2013.

MANUAL AGENDA CASE

-(4)

Case No.129 M/s Shahi Exports Pvt. Ltd., Faridabad

NC 11/AM-14, dt. 13.06.2013	File No.01/84/171/007/AM-14/DES-V	
Ratification of input output norms in respect of Annual Advance Authorization No.0510302443 dated		
15.09.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Dress with belt made of	1 pcs.	100% Silk printed fabric,	2.48 Sq. meter
	100% Silk printed fabric, GSM-		GSM-60+/-10%	per piece
	60+/-10% & 100% Silk dyed		100% Silk dyed fabric,	0.40 Sq. meter
	fabric, GSM-60+/-10%, Style		GSM-60+/-10%	per piece
	No.RM8-7630387			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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	Case No.130	M/s Tets N Rai International, New Delhi	
	NC 11/AM-14, dt. 13.06.2013	File No.01/84/171/055/AM-13/DES-V	
	Ratification of input output norms in respect of Annual Advance Authorization No. 0510335273 dated		
	20.09.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 11.07.2013.

(6)

Case No.131	M/s Loyal Textiles Mills Ltd., Kovilpatti		
NC 11/AM-14, dt. 13.06.2013	File No.01/84/50/136/AM-13/DES-V		
Ratification of input output norms against Advance Authorization No.3510038573 dated 15.06.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/28/2013-14/Hosy., dated 12.06.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Mill made Industrial work	30,000	Raw Cotton with fibre	69,343 Kgs.
	wear woven garments -	Nos.	Nylon fibre with white metal	1565 Kgs.
	Summer Pant with flame		compound man made fibre	
	resistant finish summer pant		Vat dyes	1094 Kgs.
	quilted with fabric made of		Flacovan (FR Chemicals)	29,178 Kgs. @
	Meta Aramid, Para Aramid &			400 grams per Kg
	nylon fibre with white metal			of fabric
	compound fibres			
2.	Mill made Industrial work	20,000		
	wear woven garments –	Nos.	Ukadan flame resistant	3429 Kgs. @ 47
	Summer Jacket with flame		chemicals	grams per Kg of
	resistant finish summer jacket			fabric
	quilted with fabric made of		Silastal flame resistant	1387 Kgs. @ 19
	Meta Aramid, Para Aramid &		chemicals	grams per Kg of
	nylon fibre with white metal			fabric
	compound fibres			
3.	Mill made Industrial work	30,000		1.5
	wear woven garments –	Nos.	Silastan flame resistant	147 Kgs. @ 2
	Winter Pant with flame		chemicals	grams per Kg of

	resistant finish winter pant quilted with fabric made of Meta Aramid, Para Aramid &			fabric
	nylon fibre with white metal			
	compound fibres			
4.	Mill made Industrial work	20,000		
	wear woven garments –	Nos.	FR Thread	2100 Kgs.
	Winter Jacket with flame		Meta Aramid fibre	11,601 Kgs.
	resistant finish winter jacket		Para Aramid Fibre	624 Kgs.
	quilted with fabric made of		Litre Furnace Oil	As per fuel policy
	Meta Aramid, Para Aramid &		Polyvinyl Alcohol	73 Kgs.
	nylon fibre with white metal			
	compound fibres			

The import of Dyes and Chemical (Sl. No. 3 to 7) shall be restricted to 26% FOB value within the overall cif value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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	Case No.132	M/s Gulati Exports House, New Delhi		
	NC 11/AM-14, dt. 13.06.2013	File No.01/84/50/739/AM-06/DES-V		
Ratification of input output norms against Advance Authorization No.0510176607 dated 17.02.2006.				

Decision: The Committee considered the case as per agenda alongwith other relevant pa